

HIGH COURT OF CHHATTISGARH : BILASPUR

:: NOTICE::

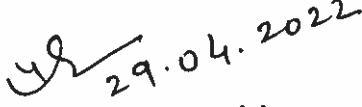
No.5642/ SCDSA /2022

Bilaspur, Dated : 29/04/2022

In pursuance of this Registry's Notice No.1338/SCDSA/2020 dated 29/01/2020 and Notice No.4595/SCDSA/2021 dated 11/05/2021 applications / proposals for designation as Senior Advocate have been received from 02 Advocates namely Shri Ashok Kumar Shukla and Shri Rakesh Mohan Pandey.

In terms of Rule 6(3) of High Court of Chhattisgarh (Designation of Senior Advocates) Rules 2018, suggestions / views, if any, of other Stakeholders in the proposed designation are invited for consideration by the Committee for Designation of Senior Advocates for purpose of scrutiny and assessment of the applications / proposals so received.

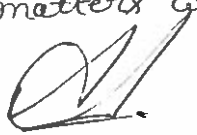
Suggestions / views may be submitted to the Secretariat of the Committee for Designation of Senior Advocates within a period of 03 weeks from the date of publication of this notice. Suggestions / views beyond the said stipulated period shall not be entertained.


(Yogesh Pareek)
Registrar (S & A Cell)

FORM NO. 2
{Rule 4 (ii)}

I, the undersigned Advocate, practicing in the State of Chhattisgarh, submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court of Chhattisgarh.

1. Name of the Applicant : Ashok Kumar Shukla
2. Educational Qualification : M.A., LLB
3. Date of Birth : 01/07/1971
4. Permanent Residential Address : HIG-1/D-28 Abhilasha
and mobile number of the Advocate : Parisar Behinel New Bus Stomel
5. Address of professional office : Tifara Bilaspur (C.G.)
6. E-mail Address : lucky 31 shukla@gmail.com
7. Date of enrollment as an Advocate : 04/08/1996
and where enrolled : Jabalpur (M.P.)
8. Number in the roll of Advocates : C.G./2067/1996
maintained by the State Bar Council : 04/08/1996
and the date on which enrolled
9. Are you a member of any Association : Yes. High Court Bar Association.
of Lawyers? If so, give details
10. Number of years' practice (or judicial : About 25 years
service) and in which Court?
11. Have you specialized in any field of : Civil, Criminal, Service matter
law? If so, give details.
12. Have you been a chamber junior to : Justice Sunil Kumar Sinha
any lawyer? If so, furnish name of such
Lawyer/Lawyers and the period held as
such.
13. Are you in the panel or do you hold : No
any office under the State or Central
Government?
14. Reference to any important matter in : Several important matters.
which you have appeared. : of D.B. & Single Bench.
15. Have you had to your credit any : M.P.Cr.C.P.
Journal? If so, give details.
16. Have you attended or participated in : Yes
any seminar/conference relating to law.
17. Are you connected with any faculty of : No
law? If so, give details.
18. Has any application designation as : No
Senior Advocate been made to the
High Court of Chhattisgarh or any
other Court before? If so, with what
result?
19. Are you ordinarily practicing within : Yes
the jurisdiction of the High Court of
Chhattisgarh?
20. Other information/particulars, if any, : Several matters which are
including, reported cases, legal aid : reported.
work/publication etc.


12/04/21
Signature of the Applicant
(Ashok Kumar Shukla)
(Advocate)

FORM NO. 2

{Rule 4 (ii)}

I, the undersigned Advocate, practicing in the State of Chhattisgarh, submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court of Chhattisgarh.

1. Name of the Applicant : Rakesh Mohan Pandey

2. Educational Qualifications : LL.B.

3. Date of Birth : 30.01.1970

4. Permanent Residential Address

and mobile number of the Advocate :

Nandkishore Vihar, 27
Kholi, Bilaspur Chhattisgarh
9893329480, 8770981953

5. Address of professional office:

I-102, Arman Flat,
Abhilasha Parisar, Behind New
Bus Stand, Bilaspur
Chhattisgarh

6. E-mail Address :
rmpandey_2000@rediffmail.com

7. Date of enrollment as an Advocate
and where enrolled : 05.09.2000

8. Number in the roll of Advocates
maintained by the State Bar Council
and the date on which enrolled. :

05.09.2000 C.G. 3044/2000, dated

9. Are you a member of any Association of Lawyers?
If so, give details. :

Chhattisgarh High
Court Bar
Association, Bilaspur



10. Number of years' practice (or judicial service) and in which Court? : 21 years

11. Have you specialized in any field of Law? If yes, give details. : No

12. Have you been a chamber junior to any Lawyer? If so, furnish the name of such Lawyer/Lawyers and the period held as such. :

**Dr. Rajesh Kumar Pandey
From 05.09.2000 to 04.09.2008**

13. Are you in the panel or do you hold any office under the State or Central Government? : No

14. Reference to any important matter in which you have appeared.

- (i) (2019) 1 CGLJ 360 RAMKALI, WIDOW OF JAWAHAR Vs. HIRAUNDIYA BAI, WIDOW OF BHAGBALI
- (ii) (2019) 1 CGLJ 462 PAKLOORAM Vs. SHIVDAS (DIED) AND OTHERS
- (iii) (2019) 2 CGLJ 34 SMT. SAROJA DEVI GUPTA Vs. SMT. ARUNA JAISWAL, AND OTHERS
- (iv) (2019) 3 CGLJ 103 RAJMUNI Vs. RAMCHANDRA (As amicus curiae)
- (v) (2018) 3 CGLJ 17 DEVENDRA KHOBRADE Vs. STATE OF CHHATTISGARH
- (vi) (2016) 162 AIC 690 : (2016) CriLJ 2793
KIRAN SINGH AND OTHERS
Vs. THE STATE OF CHHATTISGARH AND OTHERS
- (vii) (2017) 2 CGLJ 56 SUMITRA DEVI RATHOR Vs. STATE OF CHHATTISGARH
- (viii) (2017) 4 CGLJ 431 VIJAY PANDO Vs. STATE OF CHHATTISGARH
- (ix) (2014) CriLJ 4685 : (2014) 5 MPHT 27 : (2015) 2 RCR(Criminal) 345
SHOBHANATH Vs. SUKHMANIYA
- (x) (2016) 161 AIC 513 : (2016) CriLJ 2962
UMESH KUMAR Vs. STATE OF CHHATTISGARH
- (xi) (2016) 4 CGLJ 253 : (2016) CriLJ 3433
SURENDRA GUPTA Vs. STATE OF CHHATTISGARH

(xii) (2015) AIR(Chhattisgarh) 113 : (2016) 5 RCR(Civil)
588

LALJI CHANDRAVANSI Vs. AKHBAR BHAI

(xiii) (2016) 4 CGLJ 102 VIMLA BAI Vs. STATE OF C.G

(xiv) (2015) 5 CGLJ 239

SATYENDRA Vs. STATE OF CHHATTISGARH

(xv) (2014) 2 CGLJ 605

HEMLAL JAISWAL Vs. CHAKRADHAR

(xvi) (2012) 1 CG.L.R.W. 71 : (2012) 2 CGLJ 222 : (2012)
1 Crimes 494

NIHALUDDIN ALIAS MUNNA Vs. STATE OF C.G.

(xvii) (2011) 1 CG.L.R.W. 358 JITENDRA RAJ Vs.
STATE OF CHHATTISGARH AND OTHERS

(xviii) (2012) 2 CG.L.R.W. 425 ITWARI AND OTHERS
Vs. STATE OF CHHATTISGARH

(xix) (2008) 4 MPJR 117 MALTI BAI (SMT.) AND OTHERS
Vs. GHASIYA RAM AND OTHERS

(xx) (2014) 2 CGLJ 414 : (2014) 2 MPJR 19 ARVIND
Vs. STATE OF C.G.

(xxi) (2010) 3 CGLJ 270 NANKA @ BHAGWANDAS &
ANR. Vs. STATE OF C.G.

(xxii) (2007) 2 MPJR 106 RAMDEO RAM Vs.
VIJAYNATH AND OTHERS

(xxiii) (2012) 2 CGBCLJ 35 RESHAM LAL @ BADRI
PRASAD PATEL Vs. MANU AND OTHERS

(xxiv) (2013) 2 CGBCLJ 293 : (2013) 3 CGLJ 279 : (2013)
CriLJ 2716 : (2013) 4 MPJR 50 GANESHI BAI Vs.
STATE OF CHHATTISGARH AND OTHERS

(xxv) (2009) 2 CGLJ 205 GANESH PRASAD SONI (DEAD)
THROUGH L.RS. Vs. RAMESH KUMAR TAMRAKAR

(xxvi) (2010) 1 CGLJ 377 SUSHANT MUKHERJI Vs.
KU. POONAM JAISWAL

(xxvii) (2014) 1 CGLJ 380 : (2014) 1 MPHT 25 ZILA
SAHAKARI KENDRIYA BANK LTD. Vs.
PURSHOTTAM RAM LAKDA

(xxviii) (2013) 4 CGLJ 199 HARIHAR YADAV Vs.
STATE OF M.P. (NOW C.G.)

(xxix) (2015) 2 MPHT 33 VIKAS JAIN AND OTHERS
Vs. MUKESH AGRAWAL AND OTHERS

(xxx) (2010) 3 MPHT 62 NARESH TIWARI Vs.
STATE OF CHHATTISGARH

(xxxi) (2016) 1 ACC 2 : (2015) 4 TAC 911 KAMLA DEVI Vs.
BANWARI LAL

(xxxii) (2020) 4 CGLJ SN 14 (CG) Suresh Chandra
Khandelwal Vs. State of C.G.



- (xxxiii) (2010) 2 MPHT 59 S.B. TRIPATHI AND OTHERS Vs. STATE OF CHHATTISGARH AND ANOTHER
- (xxxiv) (2010) CriLJ 471 GHARBHARAN Vs. STATE OF CHHATTISGARH
- (xxxv) (2021) 1 ACC 55 : (2021) 1 TAC 263 KISMANT BAI & OTHERS Vs. INDRA BHAN SINGH & OTHERS
- (xxxvi) (2019) 2 MPJR 104 SUMITRA BAI Vs. BARATU
- (xxxvii) (2021) 1 ACC 507 ORIENTAL INSURANCE COMPANY LTD. Vs. VIDYA WATI AND OTHERS

15. Have you had to your credit any Journal? If so, give details. : **No**

16. Have you attended or participated in any seminar/conference relating to law. **No.**

17. Are you connected with any faculty of law? If so, give details : **No**

18. Has any application designation as Senior Advocate been made to the High Court of Chhattisgarh or any other Court before? If so, with what result ? : **No**

19. Are you ordinarily practicing within the jurisdiction of the High Court of Chhattisgarh ? : **Yes**

20. Other information/ particulars, if any, including reported cases, legal aid works/publication etc.

(A) Legal Aid cases

Disposed of cases

- (i) Cr.A. No. 686/2013 Smt. Sanjana Devi @ Chunni Devi Gupta V. State of Chhattisgarh
- (ii) Cr.A. No. 1805/2019 Birbal Netam Vs. State of Chhattisgarh
- (iii) Cr.A. No. 517/2012 Goutiya Sai Vs. State of Chhattisgarh

Pending cases

- (iv) Cr.A. No. 623/2018 Dukhiram Vs. State of Chhattisgarh

- (v) Cr.A. No. 1413/2019 Ghanshyam Vs. State of Chhattisgarh
- (vi) Cr.A. No. 268/2020 Santosh Kumar Suryavanshi Vs. State of Chhattisgarh
- (vii) Cr.A. No. 525/2020 Rahul Bhadoriya Vs. State of Chhattisgarh
- (viii) Cr.A. No. 552/2020 Ramdhan Korva Vs. State of Chhattisgarh
- (ix) Cr.A. No. 229/2021 Bhagwat Prasad Sahu Vs. State of Chhattisgarh
- (x) Cr.A. No. 558/2021 Jagdish Ram Pando Vs. State of Chhattisgarh
- (xi) Cr.A. No. 436/2021 Ramnath Yadav Vs. State of Chhattisgarh
- (xii) Cr.A. No. 1360/2021 Shankart Baghel Vs. State of Chhattisgarh
- (xiii) Cr.A. No. 1622/2021 Kanhaiya Banjare Vs. State of Chhattisgarh

(B) Member of Chhattisgarh High Court Legal Services Committee since 03.07.2020

Bilaspur

Date 21.12.2021


Signature of Applicant
(Rakesh Mohan Pandey)